## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION No. 4909 TO BE ANSWERED ON THE 31<sup>ST</sup> MARCH, 2023

#### LICENSE TO MBBS GRADUATES FOR PRACTICE

# †4909. SHRI ARVIND GANPAT SAWANT: DR. CHANDRA SEN JADON: SHRI SANJAY JADHAV:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the National Medical Commission has issued draft regulations for Foreign Medical Graduates (FMGs) and if so, the reasons along with the terms and conditions thereof;

(b) whether FMGs who have completed MBBS degree from abroad are required to qualify the National Exit Test during the next two years;

(c) if so, the reasons for imposing such terms and conditions on FMGs along with the reasons behind setting a time limit of two years to pass the National Exit Test by them;

(d) whether the said terms and conditions are also applicable to the MBBS students studying in the country for obtaining license to practice after getting their degrees;

(e) if not, the reasons therefor; and

(f) whether the Government proposes to withdraw the said terms and conditions and if so, the time by which it will be implemented?

## ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (f): The National Medical Commission (NMC) has notified the National Medical Commission (Foreign Medical Graduate Licentiate) Regulations, 2021 on 18<sup>th</sup> November, 2021 in regard to recognition of Foreign Medical Graduates for practice in India.

Section 15 of the National Medical Commission Act, 2019 mandates for National Exit Test (NExT) as a common/ uniform entrance test for granting licence to practice medicine as medical practitioners & for enrolment in the State Register or the National Register, as the case may be, for both Indian medical graduates and Foreign medical graduates and admission to the postgraduate courses in all medical institutions in the country.

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